

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 14.03.2014**

CP No. 56/2012 (OA No. 196/2010) with  
MA No. 304/2013

None present for petitioners.  
Mr. B.K. Pareek, proxy counsel for  
Mr. T.P. Sharma, counsel for respondents.

This Contempt Petition has been filed by the petitioners for non-compliance of the order dated 13<sup>th</sup> September, 2011, passed by this Bench of the Tribunal in OA No. 196/2010 (Mool Chand & Ors. Vs. Union of India & Ors.). Vide order dated 13<sup>th</sup> September, 2011, the respondents were directed to consider the case of 11 applicants for regularization. In compliance of the directions of the Tribunal, the respondents have considered the case of the 11 applicants vide order dated 28<sup>th</sup> June, 2013 (Annexure R/1 of MA).

In view of the said order dated 28<sup>th</sup> June, 2013 passed by the respondents, we are satisfied that the substantial compliance of the order dated 13<sup>th</sup> September, 2011 passed by this Bench of the Tribunal has been made by the respondents.

In view of the above, the Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged. Accordingly, the Misc. Application for placing document(s) on record is disposed of.

*M.N.R.*

(M. NAGARAJAN)  
JUDICIAL MEMBER

*Anil Kumar*

(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

Kumawat